

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 411
CA-53/ND/2020

IN THE MATTER OF:
R Systems International Limited

...PETITIONER

Section
Under Section 230-232

Order delivered on 23.10.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner

:Mr. Mahesh Aggarwal and Mr. Rajeev Kumar, Adv.

For the RD/OL

:Mr. Shankari Mishra, Proxy for Mrs. Tania Sharma, Adv.

For the Income Tax Department

:Mr. Deepak Anand and Mr. Vipul Agrawal, Standing Counsels.

ORDER

Heard the submissions made by the Learned counsel for the Petitioner as well as Learned Counsel for the Income Tax Department. The Learned Counsel for the RD was present and submitted that their report has already been filed.

The Learned Counsel for the Income Tax Department has prayed for two weeks' time for filing their reply/report in the matter. Two weeks' time has been granted and matter is adjourned to 06.11.2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member(J)

(Meenu)